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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 493-L.—30th April, 2025.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XI of 2021

THE HOWRAH MUNICIPAL CORPORATION (AMENDMENT) ACT, 2021.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*, *Extraordinary*, of the 30th April, 2025.]

An Act to amend the Howrah Municipal Corporation Act, 1980.

Whereas it is expedient to amend the Howrah Municipal Corporation Act, 1980, for the purpose and in the manner hereinafter appearing;

West Ben. Act LVIII of 1980.

It is hereby enacted in the Seventy-second Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the Howrah Municipal Corporation (Amendment) Act, 2021.

The Howrah Municipal Corporation (Amendment) Act, 2021. (Section 2.)

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment of section 5 of the West Ben. Act LVIII of 1980.

- 2. In section 5 of the Howrah Municipal Corporation Act, 1980,—
 - (i) in sub-section (1), in clause (a), for the words "sixty-six elected Councillors", the words "fifty elected Councillors" shall be substituted;
 - (ii) in sub-section (2), for the words "sixty-six Councillors", the words "fifty Councillors" shall be substituted.

By order of the Governor,

PRADIP KUMAR PANJA,

Pr. Secy. to the Govt. of West Bengal,

Law Department.